

Listed on : . .2016

Court No. :

Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 17800 OF 2016

(Application for permission to file special leave petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2016

Kanchan ...Petitioner(s)

VERSUS

Teeju Verma & Ors. ... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Mr. Sanjai Kumar Pathak, Advocate on behalf of Petitioner against the Judgment and Order dated 18th January, 2016 of the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, Uttar Pradesh in Criminal Appeal No. 1159/2001.

It is submitted that there is total delay of 140 days in filing and re-filing the Special Leave Petition i.e. 64 days in filing and 76 days in re-filing the Special Leave Petition and Counsel for the Petitioner has filed applications for condonation of delay in filing and re-filing the same.

The application for permission to file special leave petition above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 5th day of November, 2016.

COPY TO:

ASSISTANT REGISTRAR

Mr. Sanjai Kumar Pathak, Advocate

ASSISTANT REGISTRAR